CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

...

M. A. No.60/638/2017 in O.A. No.60/277/2017

Date of decision: 18.12.2017

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J). HON'BLE MRS. P. GOPINATH, MEMBER (A).

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Nirmaljit Kaur aged 42 years, (Group-B), D/o Sh. Balwant Singh, Govt. Girls Senior Secondary School, Sector-18, Chandigarh, resident of House No.220-C, Sector 51, Chandigarh.

... APPLICANT

VERSUS

- Union of India through Secretary, Department of Education, Govt.
 of India, North Block, New Delhi.
- 2. Secretary, Department of Education, U.T. Chandigarh, Chandigarh Administration, U.T. Secretariat, Sector-9, Chandigarh.
- 3. Director, Public Instructions (School), School Education, Chandigarh Administration, Secretariat, Sector-9, Chandigarh.
- 4. District Education Officer (S), U.T. Chandigarh, Chandigarh Administration, Vatika School Complex, Sector 19, Chandigarh.

... RESPONDENTS

PRESENT: Ms. Deepika vice Sh. Ranjivan Singh, counsel for the applicant.

Sh. Ram Lal Gupta, counsel for applicant No.1. Sh. Aseem Rai, counsel for respondents No.2 to 4.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. After arguing for some time, faced with the objection raised by the respondents with regard to maintainability of the O.A., learned counsel seeks permission to withdraw this O.A. enabling the applicant to file before Civil Court/appropriate authority as per law on same cause of action.

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2. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Date: 18.12.2017. Place: Chandigarh.

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